

**Bail Application No.:1133/2020.
State Vs.Ravinder Singh @chiku.
FIR No.:201/2020.
PS: Pahar Ganj.**

11.09.2020

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr. R.B. Singh on behalf of applicant / accused Ravinder Singh through VC.

Further, advocate Mr. Atul Kumar Sharma is also present for accused through VC. He has also filed similar application thereafter and stated that he is having instructions from the wife and sister of the accused to file such application for bail.

As such, put up for clarification that at present who has instructions to argue on the bail application of such accused Ravinder Singh.

Put up for clarification / arguments for **14/09/2020**.

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Date: 2020.09.11 16:47:26
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(Naveen Kumar Kashyap)
ASJ-04/Central/11.09.2020

ANTICIPATORY BAIL APPLICATION

State v. Vishal Gaur
FIR No. : 192/2020
PS: Paharganj
U/s: 323,341,354,34 IPC

11.09.2020

Present: Mr. Pawan Kumar ,Ld. Addl. PP for the State through VC
Mr. Anil Kumar Jain, Ld. Counsel for applicant Vishal Gaur through VC.
IO Jagat Singh is also present through VC.

Having regard to the nature of the present case, let notice be issued to complainant through IO for the next date of hearing. Complainant is at liberty to join through VC. IO to provide all the assistance to the complainant for joining such proceedings through VC.

Put up on 17.09.2020.

In the meanwhile, no coercive action be taken against applicant till next date of hearing only under such circumstances. It is made clear that such interim protection is given only because complainant is not present today.

Issue notice to complainant accordingly.

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(Naveen Kumar Kashyap)
ASJ-04/Central/11.09.2020

BAIL APPLICATION

**State v. Raman
FIR No. : 147/2020
PS:Paharganj**

11.09.2020

Present: Mr. Pawan Kumar ,Ld. Addl. PP for the State through VC
Mr. Vinod Kumar, Ld. Counsel for applicant Raman through VC.

Arguments in detailed heard.

Let notice be issued to IO as well as to the SHO concerned to appear in person on the next date of hearing at the time of further arguments on this bail application to explain the stand taken by such IO/SHO in the chargesheet with vis-a-vis reply filed to the present regular bail application.

Put up on 15.09.2020 i.e. next physical hearing date.

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**(Naveen Kumar Kashyap)
ASJ-04/Central/11.09.2020**

**Bail Application No.:1118/2020
State Vs. Ashish @ Sahil
FIR No.:55/2020**

11.09.2020

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Ms. Meenu Chauhan, learned counsel for applicant through VC.

It is stated by the learned Addl.PP that in the reply some more time is sought by the IO to verify medical documents of the mother of the accused which is the one of the ground for seeking bail.

As such, put up for filing of further reply, arguments and appropriate order for **17/09/2020**. **As such, issue fresh notice to IO** to place on record further reply regarding medical condition of the mother as well as medical documents relating there too be placed on record if any.

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(Naveen Kumar Kashyap)
ASJ-04/Central/11.09.2020

**Bail Application No.:1119/2020
State Vs.Ravinder Singh
FIR No.:201/2020**

11.09.2020

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr. R.B. Singh on behalf of applicant / accused Ravinder Singh through VC.

Further advocate Mr. Atul Kumar Sharma is also present for accused through VC. He has also filed similar application thereafter and stated that he is having instructions from the wife and sister of the accused to file such application for bail.

As such, put up for clarification that at present who has instructions to argue on the bail application of such accused Ravinder Singh.

Put up for clarification / arguments for **14/09/2020**.

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(Naveen Kumar Kashyap)
ASJ-04/Central/11.09.2020

Bail Application No.:1158/2020
State Vs. Mohd. Rizwan @ Raju
FIR No.: 262/2019
PS: Nabi Karim

11.09.2020

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr. Ayub Ahmed Qureshi, learned counsel for accused through VC.

This is an application seeking extension of interim bail. It is submitted by the learned counsel Mr. Ayub Ahmed Qureshi that the present case is already committed and is pending trial before the court of Ms. Neelofer Abida Parveen, learned ASJ Delhi.

As such, at request, such application be put up before court concerned through filing section. Filing section be careful in future.

Put up for **14/09/2020**.

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(Naveen Kumar Kashyap)
ASJ-04/Central/11.09.2020

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Bail Application No.:1160/2020
State Vs. Shamim @ Dabba
FIR No.:266/2020
PS:Nabi Karim

11.09.2020

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr. Shiv Kumar Gautam, learned counsel for applicant / accused through VC.
Mr. Faraz Khan, learned counsel for complainant through VC.

Reply filed by IO. Copy supplied through electronic mode.

Put up for orders / clarification, if any, for **15/09/2020**.

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(Naveen Kumar Kashyap)
ASJ-04/Central/11.09.2020

Bail Application No.:1161/2020
State Vs.Kashim Ahmad
FIR No.:267/2020
PS Nabi Karim

11.09.2020

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr. Faraz Khan, learned counsel for applicant through VC.
Mr. Shiv Kumar Gautam, learned counsel for complainant through VC.

This is an application for anticipatory bail u/s 438 Cr.PC filed by applicant
Kashim Ahmad through counsel.

Arguments heard in detail.

Put up for orders alongwith connected matter for **15/09/2020**.

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(Naveen Kumar Kashyap)
ASJ-04/Central/11.09.2020

Bail Application No.:1162/2020
State Vs.Deepak Sinandi
FIR No.:198/2020
PS: Pahar Ganj

11.09.2020

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Complainant in person through VC alongwith counsel Mr. Naresh Kumar through VC.
Mr. B.Khan and Mr. Ankur Gupta, learned counsel for applicant through VC.

It is stated by the accused side that the matter be heard through physical hearing.

As such, at request of accused, the matter be put up for arguments and appropriate orders through physical hearing for 15/09/2020 i.e. the physical hearing date of this court.

Further, complainant side has also stated that they will also address arguments through physical hearing. The same is also noted.

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(Naveen Kumar Kashyap)
ASJ-04/Central/11.09.2020

Bail Application No.:1163/2020
State Vs.Nitish @ Nonu
FIR No.:21/2020
PS Sadar Bazar

11.09.2020

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr. Faraz Khan, learned counsel for applicant through VC.

Reply filed by the IO. Copy supplied.

Arguments heard.

It is, inter-alia, stated that chargesheet is already filed. Certain clarification is required whether the present case is already committed or not.

As such, report be called from concerned court of Mr. Manoj Kumar, learned MM, Delhi, PS Sadar Bazar for **14/09/2020**. Ahlmad is directed to do the needful accordingly.

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(Naveen Kumar Kashyap)
ASJ-04/Central/11.09.2020

Bail Application No.:1120/2020
State Vs.Faizan Parvez
FIR No.:NA/2020
PS Sadar Bazar

11.09.2020

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr. Sanjay Sharma, learned counsel for accused Faizan through VC.

This is an application seeking anticipatory bail.

Reply filed by IO SI Renu I/C Police Post Ahata Kidara, PS Sadar Bazar.

In view of such reply and submissions made today by the counsel for the accused, issue notice to **SI Harpal** as well as through such **SI Renu** to appear through VC on the next date of hearing i.e. **18/09/2020**. In the meanwhile, no coercive action be taken regarding present incident against the applicant in question till the next date of hearing. Copy of this order be sent to SHO of concerned Police Station accordingly. **Also issue notice to both the such police officers for the next date of hearing.**

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**NAVEEN KUMAR
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(Naveen Kumar Kashyap)
ASJ-04/Central/11.09.2020

Bail Application No.:1138
State Vs. Manav S/o Pawan
FIR No.:153/2020
PS:Sadar Bazar Delhi
U/s: 408, 411, 34 IPC

11.09.2020

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr. B.L. Madhukar, learned counsel for applicant through VC.

Copy of earlier bail reply as well as order on bail dated 03/09/2020 filed by the
counsel for the applicant / accused.

Put up for further arguments, appropriate order, clarification if any, for

14/09/2020.

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(Naveen Kumar Kashyap)
ASJ-04/Central/11.09.2020

Bail Application No.:1159/2020
State Vs.Noman
FIR No.:0288/2020

11.09.2020

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Learned counsel for applicant through VC.

Reply filed. Copy supplied through VC.

Arguments heard in detail.

No time left. Put up for orders / clarification if any for **14/09/2020**.

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(Naveen Kumar Kashyap)
ASJ-04/Central/11.09.2020

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APPLICATION FOR RELEASE OF TWO FDs.

State v. Abdul Salam @ Wassim @ Tiggi
FIR No. : 02./2014
PS: Jama Masjid

11.09.2020

Present: Mr. Pawan Kumar ,Ld. Addl. PP for the State through VC
Mr. Asghar Khan, Ld. Counsel for applicant through VC.

This is an application dated 09.09.2020 for release of two FDs .

Put up for order/clarifications, if any with file on 15.09.2020.

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Date: 2020.09.11 14:50:45
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(Naveen Kumar Kashyap)
ASJ-04/Central/11.09.2020

State v. Laddan etc.
(application for release of accused Rohit on Personal Bond)
FIR No. : 83/2020
PS: Kashmere Gate

11.09.2020

Present: Mr. Pawan Kumar ,Ld. Addl. PP for the State through VC
Mr. Chetanya Puri, Ld. Counsel for applicant through VC.

This is an application moved by accused Rohit for modification of bail bond condition/releasing on personal bond only moved through legal aid through Jail Superintendent concerned.

Put up for arguments and appropriate orders on 15.09.2020.

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Date: 2020.09.11 14:51:07
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(Naveen Kumar Kashyap)
ASJ-04/Central/11.09.2020

APPLICATION FOR CANCELLATION OF NBW.

**State v. Raj Bahadur
(application of Vasudev)
FIR No. : 130/2014
PS: Kamla Market**

11.09.2020

Present: Mr. Pawan Kumar ,Ld. Addl. PP for the State through VC
Mr. Deepanshu Chugh, Ld. Counsel for applicant Vasudev through VC.

This is an application for cancellation of NBW issued by this court. But it appears that there is already an order dated 28.07.2020 passed by Hon'ble High Court cancelling such NBWs .

At request, put up for clarifications/appropriate orders on 15.09.2020.

Ld counsel wants to join through VC only

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Date: 2020.09.11 14:51:23
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**(Naveen Kumar Kashyap)
ASJ-04/Central/11.09.2020**

Crl. Revision: 392/2019
Mast Ram v. Clavcon (India) Pvt. Ltd. & Ors.

11.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 13.07.2020.

On 13.07.2020, matter was adjourned for 11.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
Sh. Anjaneya Mishra, Ld. Counsel for both revisionist.
Sh. Nikhil Mishra, counsel for respondent no.2.
None for respondent no.1/original complainant company.

It is submitted by learned counsel for revisionists that pendency of present petition is also brought to the notice of such respondent no.1/original complainant before the trial court which is reflected in order dated 11.02.2020 of the learned Trial court.

But in view of the certain guidelines passed by Hon'ble High Court, no adverse order is passed at present and in the interest of justice, put up for consideration on the service of respondent no.1/further appropriate orders for 09.12.2020.

Ld. Counsel for revisionists is at liberty to serve upon respondent through electronic mode which is noted on the last date of ordersheet.

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Date: 2020.09.11 14:51:55
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(Naveen Kumar Kashyap)
ASJ-04/Central/11.09.2020

Crl. Revision: 394/2019
Mast Ram v. Clavcon (India) Pvt. Ltd. & Ors.

11.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 13.07.2020.

On 13.07.2020, matter was adjourned for 11.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
Sh. Anjaneya Mishra, Ld. Counsel for both revisionist.
Sh. Nikhil Mishra, counsel for respondent no.2.
None for respondent no.1/original complainant company.

It is submitted by learned counsel for revisionists that pendency of present petition is also brought to the notice of such respondent no.1/original complainant before the trial court which is reflected in order dated 11.02.2020 of the learned Trial court.

But in view of the certain guidelines passed by Hon'ble High Court, no adverse order is passed at present and in the interest of justice, put up for consideration on the service of respondent no.1/further appropriate orders for 09.12.2020.

Ld. Counsel for revisionists is at liberty to serve upon respondent through electronic mode which is noted on the last date of ordersheet.

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(Naveen Kumar Kashyap)
ASJ-04/Central/11.09.2020

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CA: 51/2019
R.K. Nigam v. State & Anr.

11.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 14.04.2020,15.05.2020 and 13.07.2020.

On 13.07.2020, matter was adjourned for 11.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: None for Appellant.

Sh. Pawan Kumar, Ld. Addl. PP for state/respondent no. 1.

Put up for purpose fixed/appropriate orders on 08.12.2020.

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(Naveen Kumar Kashyap)
ASJ-04/Central/11.09.2020

SC:842/2019
FIR No:107/2015
PS: Crime Branch
State v. Ashu

11.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 23.03.2020,15.05.2020 and 13.07.2020.

On 13.07.2020, matter was adjourned for 11.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
None for accused.

No adverse order is being passed in the interest of justice in the present situation.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

Put up for purpose fixed/PE for 08.12.2020.

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ASJ-04/Central/11.09.2020

SC:27352/2016
FIR No:711/2014
PS: Prashad Nagar
State v. Vikram @ Vicky

11.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 14.04.2020,15.05.2020 and 13.07.2020.

On 13.07.2020, matter was adjourned for 11.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
None for accused.

No adverse order is being passed in the interest of justice in the present situation.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

Put up for purpose fixed/PE for 08.12.2020.

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(Naveen Kumar Kashyap)
ASJ-04/Central/11.09.2020

SC:27199/2016
FIR No:320/2015
PS: Prashad Nagar
State v. Mohd. Harun @ Arif

11.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 13.07.2020.

On 13.07.2020, matter was adjourned for 11.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
None for accused.

No adverse order is being passed in the interest of justice in the present situation.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

Put up for purpose fixed/PE for 08.12.2020.

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(Naveen Kumar Kashyap)
ASJ-04/Central/11.09.2020

SC:28327/2016
FIR No:74/2015
PS: Crime Branch
State v. Rajesh @ Deepak @ Kanastar

11.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 14.04.2020,15.05.2020 and 13.07.2020.

On 13.07.2020, matter was adjourned for 11.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
None for accused.

No adverse order is being passed in the interest of justice in the present situation.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

Put up for purpose fixed/PE for 08.12.2020.

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(Naveen Kumar Kashyap)
ASJ-04/Central/11.09.2020

SC:28099/2016
FIR No:400/2015
PS: Timarpur
State v. Karan Sharma

11.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

Undersigned is also discharging work of Bail Roster duty.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
None for accused.

No adverse order is being passed in the interest of justice in the present situation.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

Put up for purpose fixed/PE for 09.12.2020.

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(Naveen Kumar Kashyap)
ASJ-04/Central/11.09.2020

SC:28248/2016
FIR No:352/2012
PS: Burari
State v. Jafar Ali

11.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 13.07.2020.

On 13.07.2020, matter was adjourned for 11.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
Sh. Sansar Pattanaik, Ld. Counsel for accused Jafar Ali, who is stated to be on bail.

No adverse order is being passed in the interest of justice in the present situation.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

Put up for purpose fixed/PE in terms of previous order for 09.12.2020.

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(Naveen Kumar Kashyap)
ASJ-04/Central/11.09.2020

SC:27590/2016
FIR No: 86/2011
PS: Chandni Chowk
State v. Jalaluddin @ Jalal etc.

11.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 15.05.2020 and 13.07.2020.

On 13.07.2020, matter was adjourned for 11.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
Sh. R.M. Tufail, Ld. Counsel for accused no.1.
None for accused no.2 and 3.

It is stated that all the three accused are on bail.

No adverse order is being passed against absentee accused in the interest of justice in the present situation.

Put up for purpose fixed/PE in terms of previous order for 10.12.2020.

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(Naveen Kumar Kashyap)
ASJ-04/Central/11.09.2020

SC:27759/2016
FIR No: 58/2016
PS: Burari
State v. Rohit Kumar

11.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 14.04.2020,15.05.2020 and 13.07.2020.

On 13.07.2020, matter was adjourned for 11.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
Sh. Parveen Singh, Ld. Counsel for accused no.1 and 2 Rohit Kumar and Rahul, who are stated to be on interim bail at present.
None for rest of the accused.

No adverse order is being passed in the interest of justice in the present situation.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

Put up for purpose fixed/PE in terms of previous order for 14.12.2020.

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(Naveen Kumar Kashyap)
ASJ-04/Central/11.09.2020

SC:883/2017
FIR No: 31/2017
PS: Delhi Cantt Railway Station
State v. Karan @ Twinkle

11.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 15.05.2020 and 13.07.2020.

On 13.07.2020, matter was adjourned for 11.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
Sh. J.S. Mishra, LAC for accused no.1 Karan, who is stated to be in JC.
None for accused no.2.

No adverse order is being passed against accused no.2 in the interest of justice in the present situation.

Further, issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

Put up for purpose fixed/PE in terms of previous order for 10.12.2020.

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(Naveen Kumar Kashyap)
ASJ-04/Central/11.09.2020

SC: 27546/2016
FIR No: 160/2011
PS: Lahori Gate
State v. Sunil Kumar

11.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 26.03.2020, 14.04.2020, 15.05.2020, and 13.07.2020.

On 13.07.2020, matter was adjourned for 11.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
None for accused.

No adverse order is being passed in the interest of justice in the present situation.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

Put up for purpose fixed/final arguments in terms of previous order for 11.12.2020.

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(Naveen Kumar Kashyap)
ASJ-04/Central/11.09.2020

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Date: 2020.09.11 14:55:26
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**Crl. Revision : 554/2019
State v. Sunil Kumar**

11.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 14.04.2020,15.05.2020 and 13.07.2020.

On 13.07.2020, matter was adjourned for 11.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Mr. Pawan Kumar, learned Addl.PP for State/Revisionist through VC.
None for respondent.

No adverse order is being passed in the interest of justice in the present situation.

Put up for purpose fixed/final arguments in terms of previous order for

11.12.2020.

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**(Naveen Kumar Kashyap)
ASJ-04/Central/11.09.2020**

CA: 382/2019
Shashikant Sharma v. Kulbir Singh

11.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 15.05.2020 and 13.07.2020.

On 13.07.2020, matter was adjourned for 11.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Appellant Shashikant Sharma in person.
None for respondent Kulbir Singh.

It is claimed by the Appellant that he has made certain payments to the respondent.

Put up for further appropriate proceedings in terms of last order for 10.12.2020 and for appearance of respondent.

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(Naveen Kumar Kashyap)
ASJ-04/Central/11.09.2020

CrI. Revision: 11/2020,12/2020,13/2020,14/2020,15/2020 and 16/2020
Deepak Talwar v. ITO

11.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 15.05.2020 .

On 15.05.2020, matter was adjourned for 11.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Sh. Tanveer Ahmad Mir, Ld. Counsel for revisionist.
Sh. Manmeet Singh Arora, Ld. Counsel for ITO/respondent.

It is stated by learned counsel for respondent that they have already filed the reply and even sent copy of thereof through post to the revisionist side. It is stated by learned counsel for revisionist that he has not received the same so far.

Put up for further appropriate order/directions in this regard on 19.09.2020.

Both the parties submit that they want to join through VC. They are at liberty to do so on next date of hearing.

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(Naveen Kumar Kashyap)
ASJ-04/Central/11.09.2020